general policy of the Government

SHRI D. P. KARMARKAR: We cannot make a general statement like that. We shall take all steps wherever and whenever they become necessary.

AUCTIOJSI OF GOVERNMENT-BUILT HI>

- *469. SHRI V. K. DHAGE:Will the Minister for REHABILITATION be pleased to state:
- (a) whether the auction of the Government-built houses in refugee colonies has started;
- (b) if so, which are the places where such houses are being auctioned; and
- (c) how many houses have so far been auctioned and at what price?
- Tin: DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHONSLE): (a) Yes. Some vacant houses in the colonies in. Delhi are being auctioned.
- (b) Auctions have been held in Tilak Nagar, Moti Nagar, Malviya Nagar, Kalkaji and Lajpat Nagar. Vacant houses in some other colonies will be offered for sale
- (c) Up to the 20th September 1954. out of 123 houses offered for sale at auctions, 111 houses have been sold for Rs. 10,55,015.
- SHRI V. K. DHAGE: May I know whether the auctions held by the Government have been successful?
- SHRI J. K. BHONSLE: As far as we are concerned, yes.
- SHRI M. VALIULLA: Because ot these auctions have any people been dislodged from their quarters?
 - SHRI J. K. BHONSLE: No, Sir.
- DR. P. C. MITRA: May I know whether any preference is given to refugees?

- to Questions SHRI J. K. BHONSLE: They are meant for refugees.
- Shri RATANLAL KISHORILAL MALVIYA: What is the cost of construction of the houses which have been aiiction@C^
- SHRI J. K. BHONSLE: It is ver> difficult, Sir, I have not got the actual figures but 111 houses had been constructed at a cost of Rs. 8,80,749.
- SHRI TAJAMUL HUSAIN: How much was the auction for?
 - MR. CHAIRMAN: Rs. 10,55,000.
- SHRI M. VALIULLA: Is it not a fact that demonstrations were held against these
- SHRI J. K. BHONSLE: In one place there was demonstration
- SHRI M. VALIULLA: What was the ground for demonstration?
- SHRI J. K. BHONSLE: That they did not want the houses to be auctioned.
- SHRI P. SUNDARAYYA: Was there a lathi charge on the people who said that the houses should not be auctioned?
- Shri J. K. BHONSLE: No, Sir. There was no lathi charge. (Interrup tions).
- SHRI TAJAMUL HUSAIN: The Communists do it.
- SHRI P. SUNDARAYYA: The Congress people do it. because you have got a majority.
- MR. CHAIRMAN: Order, order. It was a peaceful demonstration, peacefully controlled.
- SHRI P. SUNDARAYYA: Do the Government propose to put this profit of Rs. 2,50,000 in the compensation pool for the refugees?
- SHRI J. K. BHONSLE: First let me make it quite clear that the Government does not want to make any profit

out of it. It is actually the market value of the houses which has fetched that much and if, as my hon. friend puts it, it is a profit, it will certainly go to the compensation pool.

Written Answers

SHRI KANHAIYALAL D. VAIDYA: May I know whether any preference has been given to refugees to purchase these houses?

SHHI J. K. BHONSLE: Yes. Sir. Entirely.

SHRI A. P. JAIN: May I point out that only refugees are allowed to bid; non-refugees are not allowed to bid in these auctions.

SHRI P. SUNDARAYYA: What happens to the person who is occupying the house at the moment if that house is auctioned to somebody else who pays more money?

SHRI A. P. JAIN: These are all empty .houses. There is nobody in them. They have been lying vacant for a number of months and now they are being auctioned. So there is no question of any person suffering.

SHRI V. K. DHAGE: I want to know whether there was a representation made that these houses be allotted on a no profit no loss

SHRI A. P. JAIN: Never.

SHRI V. K. DHAGE: If it is made, will the Government consider it?

MR. CHAIRMAN: That is hypothetical.

SHRI R. U. AGNIBHOJ: With this surplus money that they have got in the auctions will the Government consider the building of more houses for the displaced persons?

SHRI A. P. JAIN: The actual position is this. These houses constitute a part of the compensation pool out of which the refugees arc- going to get their compensation. Whatever money is

made by the sale forms part of the compensation uool. It does not go to the Government or to any other persons, it goes to the benefit of the displaced persons as a

to Ouestions

SHRI H. P. SAKSENA: Am 1 to understand that none of these houses has been auctioned to a non-refugee?

SHRI J. K. BHONSLE: No, none

♦470. [The questioner (Shri J. V. K. Vallabharao) was absent. For answer vide col. 2983 infra. 1

PARLIAMENTARY DELEGATION TO TIKKLY

*47L. SHRI S. N. DWIVEDY: WUI the PRIME MINISTER be pleased to state:

- (a) whether Government have ceived any invitation from the Turkish Parliament for sending a Parliamentary delegation to that country;
- (b) if so, whether the invitation has been accepted; and
- (c) if the answer to part (b) above be in the affirmative, when the delegation is likely to leave for that country?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (al Yes.

- (b) Yes
- (c) Some time in November 1954.

SHRI S. N. DWIVEDY: May I know whether the selection is made by Parliament or the External Affairs Ministry tor this delegation?

SHRI ANIL K. CHANDA: The selection will be made by the Chairman of this House and the SDeaker of the Lok Sabha.

SHRI BARKATULLAH KHAN: Is it proposed that only those Members who